

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR] RELEVANT PARTICULARS		
1.	Name of corporate debtor	Schema Enterprises Private Limited
2.	Date of incorporation of corporate debtor	30/10/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2008PTC187854
5.	Address of the registered office and principal office (if any) of corporate debtor	Soham House, Hari Om Nagar, Off. Eastern Express Highway, Mulund (East) Mumbai - 400081
6.	Insolvency commencement date in respect of corporate debtor	10/08/2021 Certified true copy of order recd. on 12/10/2021
7.	Estimated date of closure of insolvency resolution process	06/02/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Balaji Shrirang Sagar Reg.No.IBBI/IPA-001/IP-P01555/2018-2019/12441
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add:- Sr. No.21/5, Opp. Creative Camio, Near PCMC - D Ward Office, Rahatani, Pune - 411027. Email: balajisagar.schema@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add:- Sr. No.21/5, Opp. Creative Camio, Near PCMC - D Ward Office, Rahatani, Pune - 411027. Email: balajisagar.schema@gmail.com
11.	Last date for submission of claims	26/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: ibbi.gov.in Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Schema Enterprises Private Limited** on 10th August, 2021.

The creditors of **Schema Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 26th October, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Balaji Shrirang Sagar

Date and Place : 13/10/2021, Pune.



फॉर्म ए	
ज्योतीर उद्युद्योगवा	
(इन्फोर्मन्स ऑन बीकरोटरी बोर्ड ऑफ इन्सॉल्वेन्सी प्रोफेशनल्स अँड बीकरोटरी पॉन्ड) (इन्फोर्मन्स, २०१६, पन्ना १३)	
स्केमा इंटर्नॅटिऑनल प्रायव्हेट लिमिटेडच्या धनकांच्या माहितीकरीता	
संश्लेषित तपशील	
१. बीकरोटरी कायदाप्रमाणे नमूद	स्केमा इंटर्नॅटिऑनल प्रायव्हेट लिमिटेड
२. बीकरोटरी कायदाप्रमाणे तपस्येची तारीख	१५/१०/२०२१
३. बीकरोटरी कायदा नसत असताना तपस्येची तारीख / निवृत्तीकृत असलेले तपस्येचे	आवक्याची-मुदत
४. बीकरोटरी कायदाप्रमाणे बीकरोटरी कायदाप्रमाणे नमूद / निवृत्तीकृत असताना तपस्येची तारीख	१५/१०/२०२१
५. बीकरोटरी कायदाप्रमाणे तपस्येची तारीख	१५/१०/२०२१
६. बीकरोटरी कायदाप्रमाणे तपस्येची तारीख	१५/१०/२०२१
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FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SCHEMA ENTERPRISES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Schema Enterprises Private Limited
2. Date of incorporation of corporate debtor	30/10/2006
3. Authority under which corporate debtor is incorporated / registered	RCC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2008PTC187854
5. Address of the registered office and principal office (if any) of corporate debtor	Soham House, Harl Om Nagar, Off. Eastern Express Highway, Mulund (East) Mumbai - 400061
6. Insolvency commencement date in respect of corporate debtor	10/08/2021 Certified true copy of order recd. on 12/10/2021
7. Estimated date of closure of insolvency resolution process	06/02/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Balaji Shrinang Sagar Reg.No.IBB/IRA-001/IP-P01555/2018-2019/12441
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add- Sr. No.21/5, Opp. Creative Camis, Near PCMC - D Ward Office, Rahatani, Pune - 411027. Email: balajisagar.schema@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add- Sr. No.21/5, Opp. Creative Camis, Near PCMC - D Ward Office, Rahatani, Pune - 411027. Email: balajisagar.schema@gmail.com
11. Last date for submission of claims	26/10/2021
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Name the class(es)- N/A.
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N/A. 2. 3.
14. (a) Relevant Forms and Details of authorised representatives are available at:	Web link: ibbi.gov.in Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Schema Enterprises Private Limited** on 10th August, 2021.

The creditors of **Schema Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before 26th October, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Balaji Shrinang Sagar
 Date and Place : 13/10/2021, Pune.